

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 101
CP (IB) No. 7/Chd/Pb/2021

IN THE MATTER OF:

Mohit Ghai, PG, Priknit Retails Ltd. ... Petitioner

Under Section: 94, IBC 2016

Order delivered on 04.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

**For the Petitioner- : Ms. Divya Sharma, Advocate.
Personal Guarantor**

**For the RP : Mr. Abhijeet, proxy counsel for Ms. Niharika
Sohal, Advocate.**

**For the respondent : Ms. Srishti Bansal, proxy counsel for Mr. Pb
No.2-SBI Srinivasan, Advocate.**

**For the respondent : Mr. Sandeep Suri, Advocate.
No.1-ICICI Bank**

For ASREC India Ltd. : None.

ORDER

The right to file objection has been closed vide order dated 10.06.2024. It is pointed out by the learned counsel for the petitioner that there is no representation on behalf of the creditor-ASREC India Limited. In the interest of justice, learned counsel for the petitioner is directed to serve the notice on the Financial Creditor-ASREC India Ltd. within one week and file affidavit of service regarding the same. Last opportunity is granted. Let the matter be listed on 06.08.2024.

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**